

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

**ORIGINAL APPLICATION NO.060/01278/2019  
Chandigarh, this the 11<sup>th</sup> day of December, 2019**

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)**

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Sampuran Singh, Retd. Notice Server, aged about 80 years S/o late Sh. S. Raunak Singh R/o Village & P.O. Mank Majra, Tehsil Khanna, District Ludhiana, Punjab – 141401.

**....Applicant**

**(Present: Ms. Amrita Garg, Advocate for Mr. Arjun Sheoran,  
Advocate)**

**Versus**

1. Union of India through its Secretary, Ministry of Law and Justice, 4<sup>th</sup> Floor, A-wing, Shastri Bhawan, New Delhi – 110115.
2. Income Tax Officer (Admn D.D.C.) Ward Sirhind, Mandi Sirhind-140406.
3. Income Tax Commissioner, Gobindgarh Range, Mandi Gobindgarh – 147301.
4. Zonal Accounts Officer (CBDT) Aayakar Bhawan, Patiala- 147001.
5. Commissioner of Income Tax, Aayakar Bhawan, Patiala – 147001
6. Manager, State Bank of Patiala (now merged with State Bank of India), Khanna, District Ludhiana (PB) -141401.

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**Respondents**

**(Present: Mr. Sanjay Goyal, Advocate)**

**ORDER (Oral)**

**SANJEEV KAUSHIK, MEMBER (J)**

1. The present O.A. has been filed by the applicant seeking issuance of a direction to the respondents to reimburse the medical expenses incurred by him on treatment of his dependant wife.
2. Heard.



3. Ms. Amrita Garg, learned counsel argued that the case of the applicant, who is a retiree, for reimbursement of his medical claim has been processed vide letter dated 13.05.2018 (Annexure A-2) but payment has not been made till date. He has placed reliance, in support of his claim, upon a decision dated 07.05.2018 (Annexure A-4) by this Court in the case of **Dharminder Sharma Vs. Union of India & Others** (O.A. No. 060/00737/2015) whereby retirees have been held to be entitled to medical reimbursement under CS (MA) Rules, 1944.

4. Issue notice to the respondents.

5. At this stage, Mr. Sanjay Goyal, Sr. CGSC, appears and accepts notice. He is not in a position to cite any law contrary to what has been declared in the relied upon case, as noticed herein above.

6. Considering the fact that the case of the applicant for reimbursement of medical claim has been processed and also in view of the ratio of law laid down in the relied upon case, I deem it appropriate to dispose of this O.A., in limine, with a direction to the Competent Authority to reimburse the admissible amount to the applicant incurred by him on the treatment of his wife, within a period of one month from the date of receipt of a copy of this order. Ordered accordingly. No costs

**(SANJEEV KAUSHIK)  
MEMBER (J)**

**Dated: 11.12.2019  
PLACE: CHANDIGARH**

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